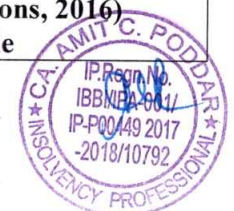


FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
"EN POWER SOLUTIONS PRIVATE LIMITED"

SN	RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR	EN POWER SOLUTIONS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	October 13, 2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies, Maharashtra, Mumbai (under The Companies Act, 1956)
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U40100MH2010PTC208971
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C/o Madhu Nair, 504, Old Ramdaspath, Near Lendra Park, Nagpur, Maharashtra – 440010
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	16.10.2019 (As per Order of Hon'ble National Company Law Tribunal, Mumbai Bench in CP (IB)-3517/MB/C-IV/2018)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	13.04.2020 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Amit Chandrashekhar Poddar Registration No.: <u>IBBI/IPA-001/IP-P00449/2017-18/10792</u>
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 'AKSHAT', 7, Vijay Nagar, Katol Road, Opp. NCC Office, Nagpur – 440013 Email: amitpoddar.ca@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: Meera Apartments, 3 rd Floor, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur – 440012 Email: ip.enpower@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	30.10.2019 (14 days from date of appointment of Interim Resolution Professional i.e. 16.10.2019)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(a) RELEVANT FORMS AND (b) DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT:	Web Link: https://ibbi.gov.in/downloadform.html (forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal, Bench at Mumbai has ordered the commencement of a corporate insolvency resolution process of "EN POWER SOLUTIONS PRIVATE LIMITED" on **16.10.2019**.

The Creditors of "EN POWER SOLUTIONS PRIVATE LIMITED" are hereby called upon to submit their claims with proof on or before **30.10.2019** to the interim resolution professional at the address mentioned against entry No. 10.

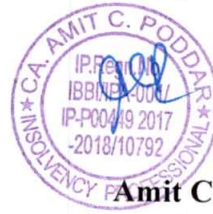
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against the entry No. 13 to act as a authorized representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: October 18, 2019

Place: Nagpur



Amit Chandrashekhar Poddar
Interim Resolution Professional